

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-1115/ND/2020**

IN THE MATTER OF:

Featherlite Office Systems Pvt. Ltd.

...PETITIONER

Vs.

M/s. Xpandr Ventures India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Krishnendu Datta, Mr. Rohan
Kothari and Mr. Debopriyo
Moulik, Advocates.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. Perused the Paper-book. The Learned Counsel for the Operational-creditor may instruct his client to file an affidavit about verification of the Bank Account Statement and confirming whether any amount has been received or not to meet the compliance of Section 9 (3) (c) of the Code within a week. Let notice be issued to the Corporate-debtor within two weeks. Matter is adjourned to 22.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**